

**HIGH COURT OF TRIPURA  
AGARTALA**

**WP(C) (PIL) 21 OF 2019**

Present:

For the petitioner(s) : Mr. A.K. Bhowmik, Advocate General,  
Mr. K. De, Advocate.

For the respondent(s) : Mr. P.K. Biswas, Sr. Advocate,  
Mr. B.N. Majumder, Advocate,  
Mr. T. Datta Majumder, Advocate.

**HON'BLE THE CHIEF JUSTICE MR. SANJAY KAROL  
HON'BLE MR.JUSTICE ARINDAM LODH**

**Order**

**01/10/2019**

Each one of the National Political Parties, i.e. the Communist Party of India (Marxist)[CPI(M)], Bharatiya Janata Party (BJP) and Indian National Congress (INC) shall file affidavits disclosing details of public properties, in their unauthorised/illegal possession, in relation to which they are claiming title by way of adverse possession and details of all the cases either pending or disposed off, before different forums, including Civil Courts or this Court.

It is seen that in Bishalgarh Sub-division alone there are 24 such properties which are in the unauthorised/illegal possession of three of these political parties.

The figure with regard to the properties within the entire State of Tripura, is not disclosed to the Court despite opportunity afforded to the State in terms of our order dated 27.09.2019.

In any event, we direct the Secretary, Revenue Department, Govt. of Tripura to file his personal affidavit giving details of such properties including the land or super structure which are in unauthorised/illegal occupation of the political parties.

Needful be done within four weeks.

List the matter on **25.11.2019**.

**(ARINDAM LODH), J**

**(SANJAY KAROL),CJ.**